

जिस कदर जल्द मुमकिन हो उनको तौल लिया जाता है और रजिस्टर कर लिया जाता है। मुमकिन है बाज़ वक्त गलती हुई हो, जैसा कि इसमें गलती हुई है, लेकिन उस गलती की वजह भी बता दी गई है।]

**SHRIMATI SAVITRY DEVI NIGAM:** May I know, Sir, whether at the time when the machine had been sent to Agra there was any other machine or any other method to weigh this wire which was coming there all the time? I would also like to know whether the whole stock has been rechecked now or not. I want definite answers.

**DR. P. SUBBARAYAN:** It has been stated, Sir, that the machine was taken to Agra for being converted from pounds to kilograms. We have found out that there was no question of anybody having taken any of the material that came and that had not been entered in the Stock Register, as I have stated in the answer itself.

**SHRI FARIDUL HAQ ANSARI:** May I know whether at the time this copper wire was received in Aligarh, there was any machine or there was no machine?

**DR. P. SUBBARAYAN:** There was no machine at that time, Sir, because the machine had been sent to Agra from Aligarh.

\*374 [The questioner (Shri V. V. Sarwate) was absent. For answer, vide cols. 37-38 infra]

**त्रिपुरा के लिये पंचायत और नगरपालिका विधान**

\*३७५. श्री राम सहाय क्या सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि सरकार कब तक त्रिपुरा के लिये पंचायत और नगरपालिका विधान बनाने का विचार रखती है ?

†[PANCHAYAT AND MUNICIPAL LEGISLATION FOR TRIPURA]

\*375. **SHRI RAM SAHAI:** Will the Minister of COMMUNITY DEVELOPMENT AND COOPERATION be pleased to state by when Government propose to enact panchayat and municipal legislation for Tripura?]

**सामुदायिक विकास तथा सहकार मंत्री के संसदीय सचिव ( श्री एस० डी० मिश्र ) :**  
उत्तर प्रदेश पंचायती राज एक्ट, १९४७, सध क्षेत्र त्रिपुरा में अधिसूचना सख्या जी० एस० आर०-६४६ दिनांक २६ मई, १९५६ द्वारा लागू किया गया था। बंगाल म्यूनि-सिपल एक्ट, १९३२ (१९३२ का एक्ट XV) कुछ परिवर्तनों के साथ १५ अगस्त, १९६१ से गृह मंत्रालय अधिसूचना सख्या एफ० ६/१/६०—जुडल० II, दिनांक १० जुलाई, १९६१ द्वारा त्रिपुरा में लागू कर दिया गया है। इसे दृष्टि में रख कर अलग कानून बनाने का कोई विचार नहीं है।

†[THE PARLIAMENTARY SECRETARY TO THE MINISTER OF COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI S D MISRA): The Uttar Pradesh Panchayat Raj Act, 1947 was extended to the Union Territory of Tripura by Notification No GSR-649, dated the 26th May, 1959 The Bengal Municipal Act, 1932 (Act XV of 1932) with certain modifications has been extended to Tripura with effect from the 15th August, 1961, vide Ministry of Home Affairs Notification No F 6/1/60—judl II, dated the 10th July, 1961. In view of this, there is no proposal for a separate enactment.]

**श्री राम सहाय** क्या मैं यह जान सकूंगा कि वहां इन ऐक्ट्स की तेहत जो रूलज एण्ड रेगुलेशन्स हैं उनके बारे में क्या किया गया ? क्या वे सेपरेट बनाये गये या वहां के रूलज एण्ड रेगुलेशन्स को लागू किया गया ?

†[ ] English translation.

श्री एस० डी० मिश्र : त्रिपुरा पंचायत राज ऐक्ट १९६१ में बताया जा चुका है। जहाँ तक म्यूनिसिपल ब्लॉक हैं, वे अभी तक बनाये नहीं गये हैं और अब बनाये जायेंगे।

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, if it is a fact that these rules as well as the Act have been properly discussed in the Territorial Council of Tripura?

SHRI S. D. MISRA: Yes, Sir. They have all been discussed.

SHRI MAHESH SARAN: Sir, the Panchayat Raj Act is already there. My question is whether there is any Panchayat or not.

SHRI S. D. MISRA: Sir, so far there have been no Panchayats, but there is a proposal that in the Third Plan period there will be one thousand Panchayats in Tripura, and within the next financial year two Blocks will be covered by Panchayats.

SHRI S. C. DEB: May I know whether all the areas will be covered by Panchayats and also whether there is going to be municipal legislation for every town?

SHRI S. D. MISRA: Sir, there is only one big town in Tripura—Agartala. There is no question of many such towns there. As for the second part of the question, Sir, all the areas will be covered by Panchayats within the Third Plan period.

SHRI BHUPESH GUPTA: In reply to one question put by the hon. lady member, whether it was discussed in the Territorial Council, the hon. Minister said 'Yes'. May I know Sir, the dates when it was discussed, just roughly?

SHRI S. D. MISRA: Sir, I cannot give the dates now. If a separate question is asked, I can give the information.

SHRI BHUPESH GUPTA: But which time of the year? Can he not say that?

MR. DEPUTY CHAIRMAN: You put a separate question. Next question.

#### PRODUCTION OF SEEDS OF HYBRID MILLETS

\*376. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the answer given to Starred Question No. 49 in the Rajya Sabha on the 11th August, 1959 and state whether seeds of hybrid millets and cotton have since been produced in large quantities at the Regional Research Centres for distribution to Co-operative Farms and Government Seed Stores?

THE MINISTER OF AGRICULTURE (DR. P. S. DESHMUKH): Since the main function of these Centres is to carry out research for the improvement of cotton, oilseeds and millets, no large-scale seed production is taken up at these Centres. However, seeds of hybrid millets and cotton are being produced and distributed under other schemes of the Indian Council of Agricultural Research and the Indian Central Cotton Committee.

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, whether or not the full requirements of these seeds are being met by the sources which are producing these hybrid maize and other seeds?

DR. P. S. DESHMUKH: No, Sir. This is a new activity which we have started only during the last few years, so far as maize and other hybrids are concerned. In the case of jowar and bajra certain progress has been made but we will have to go a long way before full requirements are met.

SHRIMATI SAVITRY DEVI NIGAM: May I know whether there is a lot of difference in the matter of prices of these seeds from one State to another?

DR. P. S. DESHMUKH: I would require notice to answer that question.